CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 530/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 17 and 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022, seeking relaxation of timelines prescribed under Regulation 10(2) and the Procedure for Implementation of REC Mechanism, for the month of September 2025 and for grant of other consequential relief(s).
Petitioner	:	JSW Hydro Energy Limited (JSWHEL)
Respondent	:	Grid Controller of India Limited
Date of Hearing	:	**6.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Aman Anand, Advocate, JSWHEL Shri Aman Dixit, Advocate, JSWHEL Ms. Natasha Debroy, Advocate, JSWHEL Ms. Srishti Gupta, Advocate, JSWHEL Shri Manish Sharma, Advocate, JSWHEL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking relaxation of the timelines prescribed under Regulation 10(2) and the Procedure for Implementation of REC Mechanism for the month of September 2025, and for grant of other consequential relief(s). The learned counsel requested an early listing of the matter.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

3. The Petition will be listed on 25.11.2026.

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)